

**Central Administrative Tribunal
Principal Bench**

OA-590/2017

New Delhi, this the 25th day of May, 2018

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

R.K. Shukla, aged 54 years,
s/o Sh. Mata Parshad Shukla,
working as Vice-Principal,
J.N.V. Ghaziabad (UP),
r/o JNV School Compus,
Ghaziabad(UP)

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Applicant

(through Sh. Yogesh Sharma)

Versus

1. Union of India through The Secretary,
Ministry of Human Resources Development,
Govt. of India, New Delhi.
2. The Commissioner,
Navodaya Vidyalaya Samiti,
B-15, Institutional Area, Sector 52, Noida (UP).
3. The Assistant Commissioner (Admn.),
Navodaya Vidyalaya Samiti,
B-15, Institutional Area, Sector 52,
Noida (UP).

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Respondents

(through Ms. Harvinder Oberoi for R-1 and Sh. S. Rajappa for R. No. 2 and 3)

ORDER(ORAL)

Hon'ble Mrs. Jasmine Ahmed, Member (J)

Ms. Harvinder Oberoi, learned counsel appearing for respondent no. 1 submits that she has no role to play being a proforma party.

2. At the very outset, learned counsel for respondent nos. 2 and 3, Sh. S. Rajappa, very fairly admits that some mistake has been committed by the department in not granting the senior scale to the applicant and that he was wrongly communicated that he was not eligible. Sh. S. Rajappa, learned counsel states that the respondents are going to rectify the mistake by holding a DPC and as per the eligibility criteria, if the applicant is found eligible and fulfils

all the criteria, he will be granted the senior scale w.e.f the date he became eligible for the same.

2. Accordingly, respondents are directed to hold DPC within two months from the date of receipt of certified copy of this order.

Order **Dasti**.

(Praveen Mahajan)
Member (A)

/ns/

(Jasmine Ahmed)
Member (J)